प्राप्त करने की दृष्टि से इस कार्यक्रम को बाजार अभिविन्यास का रूप दिया जा रहा है। निजी क्षेत्र की सहभागिता को प्रोत्साहन देने के लिए अतिरिक्त संसाधनों को जुटाने के अलावा केन्द्र और राज्य सरकारों के द्वारा कई राजकोषीय और संवर्द्धनात्मक प्रोत्साहन दिए जा रहे हैं।

(घ) से (च) विश्व बैंक की साख लाइन और अन्य विपक्षीय/अन्तर्राष्ट्रीय सहायता के अंतर्गत भारतीय अक्षय ऊर्जा विकास एजेंसी (इरेडा) के माध्यम से वित्तीय सहायता के द्वारा पवन विद्युत का विकास बड़ी मात्रा में निजी क्षेत्र में होने की उम्मीद है। 78 मिलियन अमेरिकी डालर की राशि की विश्व बैंक साख लाइन में डैनिश सरकार द्वारा सह-वित्त पोषण भी शामिल है और यह लगभग 85 मेवा. की निजी क्षेत्र क्षमता की स्थापना के लिए है। विदेशी कम्पनियों के साथ संयुक्त उद्यमों के माध्यम से सीधे ही निजी निवेश की संभावनाओं का भी पता लगाया जा रहा है। आन्ध्र प्रदेश में 105 मेवा. और गुजरात में 100 मेवा. की दो संयुक्त उद्यम परियोजनाओं पर संबंधित राज्य सरकारों के साथ विचार-विमर्श चल रहा है।

Financial Parameters for privatisation of Wind and Solar Power Generation

3205. SHRI SANJAY DALMIA : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the Electricity (Supply) Act, 1948 stipulates a minimum rate of return of 5 per cent over the RBI rates for investments made in Gas and Coal based power generation projects (Scheme);

(b) if so, whether, in view of Government's open mindedness for privatisation, it would extend the same stipulated financial parameters made in Wind and Solar generation schemes also, to attract private parties to negotiate with State Electricity Boards to tap India's vast potential for power generation and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (SHRI S. KRISHNA KUMAR): (a) The Electricity Supply Act provides for two types of entities (i) Licensees who are given license for supply of electricity in a specified area. They may or may not have their own generating capacity; (ii) Generating Companies who can set up power plants and sell bulk power to the State Electricity Board Grid or other consumers as approved by the competent Government. For Licensees the rate of return provided in the VIth Schedule of Electricity Supply Act is 5 per cent above the RBI rate. For Generating Companies the tariff notification issued by the Government of India on 31-3-92 (amended on 19.1.94) provides a return on equity of 16 per cent as an element of fixed cost of the tariff at 68.5 per cent PLF. For generation above this level, an incentive upto 0.7 per cent ROE for each 1 per cent rise in PLF can also be given.

(b) and (c). Capacity utilisation parameters are different for non-conventional energy based power projects, which are site specific. A market orientation is being given to these programmes to secure maximum private sector participation. In addition to the incentives already provided by the Centre, where applicable, other attractive fiscal and promotional incentives including wheeling, banking third party sale and a minimum buy back rate have also been suggested to the States to encourage private investment. Several incentives from the Centre and certain States are already available for non-conventional energy projects

सोलर फोटो-वोल्टेज प्रणाली का विकास

3207. श्री राम जेठमलानी :
श्रीमती सुषमा स्वराज :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :